Thermal Power Projects suffering from environmental clearances

- 1283. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:
- (a) whether it is a fact that large number of Thermal Power Projects in the country are suffering for want of environmental clearances, if so, the details thereof;
- (b) the number of projects awaiting environmental clearances, State-wise, the reasons therefor; and
- the steps being taken by Government to complete the environmental approvals to thermal power projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) Applications for grant of environmental clearance in respect of 12 Thermal Power Projects are being appraised under Environment Impact Assessment (EIA) Notification, 2006. The proposals having requisite necessary information and documents are appraised in accordance with the stipulated time-frame of the EIA Notification, 2006. The State -wise list is given in Statement (See below).

Statement

List of Thermal Power Projects under appraisal for EC as on 30.11.2014

Sl. No.

Project Details

Andhra Pradesh

Written Answers to

Name: Dr. Narla Tata Rao Thermal Power Station (Dr. NTTPS) Stage - V (1x800 MW) at Ibrahimpatnam (M), Krishna, Andhra Pradesh.

Company: M/s Andhra Pradesh Power Generation Corporation Ltd. (APGENCO)

Chhattisgarh

Name: Expansion by addition of 2x660 MW (Unit 5 and 6) Imported Coal Based TPP at Korba Tehsil & Distt., Chhattisgarh.

Company: M/s Lanco Amarkantak Power Ltd.

Name: Expansion by addition of 1x660 MW (Phase-II) Imported Coal Based TPP at Villages Bade: Bhandar, Chote Bhandar, Sarvani and Amali Bhona. Taluk Pussore, Distt. Raigarh Chhattisgarh.

Company: M/s Korba West Power Company Ltd.

Sl. No.

Project Details

Gujarat

4. Name: GIPCL-SLPP Station-III: 2x300MW Expansion Power Project at village Nani Naroli, Taluka Mangrol, District Surat, Gujarat.

Company: M/s Gujarat Industries Power Company Limited

 Name: Expansion by addition 2x830 MW (Phase-II) Supercritical Imported Coal fired Based Thermal Power at Village Tunda Wand, Mundra Taluk, Kutch Distt., Gujarat.

Company: M/s. Coastal Gujarat Power Ltd.

Karnataka

6. Name: Expansion of the Raichur TPP by addition of 800 MW (Super Critical) Coal Based Thermal Power Plant at Village Edlapur, Raichur Distt., Karnataka.

Company: M/s Karnataka Power Corporation Ltd.

Maharashtra

7. Name:-5x660 MW Dondaichal Coal Based Thermal Power Plant at village Vikharan, Methi and Varjhadi, Sindhkheda Taluk, Dhule Distt., Maharashtra.

Company: M/s Maharashtra State Power Generation Co. Ltd.

Odisha

8. Name: 2x660 MW coal based TPP at villages Ghantbahal, Mohda and Bhalegaon, Tehsil Titilagarh, District Bolangir, Odisha.

Company: M/s Sahara India Power Corp. Ltd.

 Name: (175+3x27) 256 MW CFBC Imported Coal based Thermal Power Plant at Meramandali, Distt. Dhenkanal, Odisha.

Company M/s Bhushan Steel Ltd.

 Name: (165+20) 185MW CFBC Imported coal based TPP of Meramandali, Distt. Dhenkanal, Odisha.

Company: M/s Bhushan Energy Ltd.

Rajasthan

11. Name Environmental Clearance for Chhabra Second unit of Supercritical Coal Based Thermal Power Plant Stage - II (2x660 MW Unit 5 and 6) at village Chowki-Motipura at Chhabra, in Baran Distt., Rajasthan.

Company: M/s Rajasthan Rajya Vidyut Utpadan Nigam Ltd.

[4 December, 2014]

Unstarred Questions

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Sl. No.

Project Details

Uttar Pradesh

Written Answers to

12. Name: 2x660 MW Bilhaur Super TPP at Bilhaur, Kanpur, Uttar Pradesh.

Company: M/s NTPC Ltd.

Agreement for international child sexual abuse rackets

1284. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government has considered signing an Memorandum of Understanding with Britain to investigate international child sexual abuse rackets, considering Government has been unsuccessful in securing the extradition of convicted British sexual offenders in the past;
 - (b) if so, the details thereof, and if not, the reasons therefor, and
- (c) whether Government seeks to train specialist prosecutors to deal with international sex offenders?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [(GENERAL (RETD.) V.K. SINGH)]: (a) No.

(b) and (c) Government of India has signed Extradition/Mutual Legal Assistance Treaties with several countries including the United Kingdom, through which exchange of legal assistance in criminal matters are carried out through diplomatic channels as well as between the Central Authorities in the respective countries. This includes assistance and exchanges to investigate internal child sex abuse cases. Ministry of Law and Justice and our law enforcement authorities participate in such exchange of assistance on behalf of the Government and in developing the necessary capacities.

Information exchange with US on citizens

1285. SHRI S. THANGAVELU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and the US would exchange information on their respective citizens who may be going to Syria, Iraq or any other new terror hotspot, if so, the details thereof; and
- (b) whether the cooperation would stretch to the defence forces who would now exchange their own information and intelligence, if so, the details thereof?